

ITEM NO.47

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 352/2024

A. KAMALA

Petitioner(s)

VERSUS

STATE OF TAMIL NADU & ORS.

Respondent(s)

(IA No. 193112/2024 - EXEMPTION FROM FILING AFFIDAVIT IA No.185986/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 185976/2024 - EXEMPTION FROM FILING O.T. IA No. 188349/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No.204241/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 193111/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 185978/2024 - STAY APPLICATION)

Date : 09-09-2024 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Balaji Srinivasan, AOR
Mr. K. Gowtham Kumar, Adv.
Ms. Harsha Tripathi, Adv.
Mr. Balamurugan, Adv.
Mr. Ayyaparaj, Adv.
Mr. S. Gopalakrishnan, Adv.
Mr. A.p. Balaji, Adv.
Mrs. Lakshmi Rao, Adv.
Mr. Vishwaditya Sharma, Adv.
Mr. Aditya Nath, Adv.
Mr. Shreyas Ranjan, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Sidharth Luthra, Sr. Adv.
Mr. D.kumanan, AOR
Ms. Deepa S, Adv.

Mr. Veshal Tyagi, Adv.
Mr. Chinmay Anand Panigrahi, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Mr Balaji Srinivasan, counsel appearing on behalf of the petitioner states that the petitioner has been lodged in solitary confinement pursuant to the order of preventive detention at the Madurai Jail.
- 2 Mr D Kumanan, counsel appearing on behalf of the State of Tamil Nadu states that he has specific instructions to the effect that the petitioner is not in solitary confinement.
- 3 Written submissions, if any, of the respondent shall be filed by 13 September 2024.
- 4 List the Petition for final disposal on 17 September 2024.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR